

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P.No.158/2016
CP-491/2016
HC

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st July, 2017, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Peekay Mercantiles Pvt.Ltd. & Ors. | | |
| Under Section | 391(2), 394 | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Adv D.K. Kundu

RBI

Adv Basu
Associate

Adv A. Basu

21.07.2017 – T.P. No. 158 / 2016, C.P – 491 / 2016 HC Peekay
Mercantiles Pvt. Ltd. & Others.

ORDER

Ld. Lawyer on behalf of the R.B.I. is present.

The petitioner is found absent. On perusal of the record, it reveals that petitioner were directed to furnish the documents within 4 weeks as on 26th April, 2017 as required by R.B.I. but they failed to furnish desired documents to the R.B.I. Consequent upon which the R.B.I. is not in a position to scrutinize the papers and give necessary approval for the merger. To that effect. R.B.I. has already filed an affidavit before this Bench. Since the petitioner is absent, therefore, next date is fixed on 17th August, 2017 as a last chance.

(MANORAMA KUMARI)
MEMBER (J)